

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.6 - IA/1081(AHM)2024
In
CP(IB) 593 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Omkara Assets Reconstruction Pvt Ltd
V/s
Avadh Fibres Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 23/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Kuldeep K Adesara, Advocate
For the Respondent :

ORDER
(Hybrid Mode)

IA/1081(AHM)2024

Learned counsel for the Applicant/Liquidator states that the physical copy has not been filed and will be filed within a course of the day, today. Learned counsel for the Applicant/Liquidator is directed to file the physical copy of the application in this Tribunal.

Re-list for hearing on 29.07.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

PRAVEEN GUPTA
MEMBER (JUDICIAL)